

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 16428-JK (LD) of 2023

DATED:- 04- 12 - 2023

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 04.12.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Chief Prosecuting Officer For Spl. Director General CID Jammu.This is with reference to his letter no. CID/legal/WP No.2632/2023/2023 dated 01.12.2023)
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Annexure to the Government Order No. 16428-JK(LD) of 2023 dated 04.12.2023

S. No.	Title of the case	OIC
1	WPC No. 2632/2023 titled Rakesh Bali Vs UT of J&K and Ors	Sh. Love Singh. DySP JIS Jammu
2	FIR No. 27/2021 U/s 7/25 A.Act 120-B, IPC 18,18-B ,23 ULA (P) Act P/S Kreeri.	Mr. Khalid Ashraf, Sub-Divisional Police Officer (SDPO) of Kreeri,
3	CRM No. 988/2023 titled Subash Chander vs UT of J&K and Ors arising out of case FIR No. 87/2023 of PS EOW CB Jammu	Shri Shalinder Singh-JKPS Sr. Superintendent of Police Economic Offence Wing
4	HCP No. 62/2023 titled Saroop Lal Vs UT of J&k and Ors	Crime Branch Jammu

Neeraj